

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 116/TDL/2012**

**Coram: Shri S.Jayaraman, Member  
Shri V.S. Verma, Member  
Shri M.Deena Dayalan, Member**

**DATE OF HEARING: 5.3.2013**

**DATE OF ORDER: 11.3.2013**

Application for grant of inter-State trading licence to HMM INFRA LIMITED.

**And  
In the matter of**

HMM INFRA LIMITED, Chandigarh

**.. Applicant**

**The following were present:**

Shri J.K.Jain, HMMIL  
Shri S.P.Chatha, HMMIL  
Shri T.C.Arora, HMMIL

**ORDER**

The applicant, HMM INFRA LIMITED, Chandigarh, a company registered under the Companies Act, 1956 (1 of 1956) has made the present application under sub-section (1) of Section 15 of the Electricity Act, 2003 (36 of 2003) (hereinafter referred to as 'the Act') read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading licence and other related matters) Regulations, 2009 (hereinafter referred to as 'the trading licence regulations') amended from time to time, for grant of Category 'IV' licence for inter-State trading in electricity in whole of India, except the State of Jammu and Kashmir. The



notices in accordance with sub-section (2) of Section 15 of the Act read with Clause (4) of Regulation 6 of the trading licence regulations were published by the applicant on 16.3.2012 and 6.4.2012. In response to the said public notice, no objections have been received.

2. In accordance with Regulation 3 (3) of the trading licence regulations, a person applying for Category 'IV' trading licence should have net worth of ₹ 1 crore, and should have maintained minimum current ratio and liquidity ratio of 1:1, as on the date of the audited balance sheet accompanying the application. The applicant was incorporated on 6.11.1996. Based on special balance sheet as on 30.11.2012, it was established that the applicant had the required net worth, current ratio and liquidity ratio for grant of Category 'IV' trading licence. Accordingly, the Commission came to the conclusion that the applicant *prima-facie* qualified for grant of licence for inter-State trading in electricity as a category 'IV' electricity trader.

3. On the above considerations, the Commission vide its order dated 8.2.2013 had proposed to grant Category 'IV' trading licence to the applicant. A notice under clause (a) sub-section (5) of Section 15 of the Act was published on 16.2.2013 in all editions of Times of India and Dainik Jagran inviting suggestions/objections to the above proposal of the Commission. No suggestions or objections have been received in response to the notice issued by the Commission.

4. Clause (9) of Regulation 6 of the trading licence regulations provide as under:

*“(9) On consideration of further objections or suggestions received and the reply of the applicant thereto, if any, the Commission may grant the licence or reject the application, for reasons to be recorded in writing if the application does not conform to the provisions of the Act, the rules or regulations or provisions of any other law for the time being in force:*

*Provided that no application shall be rejected, unless the applicant has been given an opportunity of being heard.”*

5. On consideration of the materials on record, we are satisfied that the applicant company meets the requirements of the Act and the trading licence regulations for grant of inter-State trading licence for Category 'IV'. Accordingly, we direct that HMM INFRA LIMITED be issued a Category 'IV' licence for inter-State trading in electricity in whole of India, except the State of Jammu and Kashmir.

6. The grant of trading licence to the applicant is subject to the fulfillment of the following conditions throughout the period of subsistence of the licence:

(a) The applicant shall comply with the provisions of the Act, the Rules and the Regulations, particularly, trading licence regulations, orders and directions issued by the Commission from time to time and any other law in force;

(b) The applicant shall not exceed the volume of trading authorized under the licence, but may, in exceptional circumstances, undertake

trading in electricity up to the maximum of 120 per cent of the volume of trade authorized under the licence granted to him. Where the licensee exceeds the volume of trading in a year authorized under the licence, it shall pay licence fee applicable to the higher category for that particular year;

(c) The applicant shall charge the trading margin strictly in accordance with Central Electricity Regulatory Commission (Fixation of Trading Margin) Regulations, 2009 as amended from time to time;

(d) The applicant shall continue to be governed by the qualifications and disqualifications specified in Chapter 2 of the trading licence regulations during the subsistence of licence;

(e) The applicant shall abide by the terms and conditions of licence specified in Chapter 4 of the trading licence regulations;

(f) The applicant shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any of other regulations in force; and

(g) Non-compliance of the provisions of the Act, rules, regulations framed by the Commission and the provisions of trading licence regulations shall make the licence of the applicant liable for revocation.

7. Petition No. 116/TDL/2012 is disposed of in terms of the above.

Sd/-  
**(M.Deena Dayalan)**  
**Member**

Sd/-  
**(V.S. Verma)**  
**Member**

Sd/-  
**(S. Jayaraman)**  
**Member**

